

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **BHAGWAN MOTORS PVT. LTD.**

(CIN-U51109MP2004PTC016793)

1.	Name of Corporate Debtor	Bhagwan Motors Pvt. Ltd.
2.	Date of incorporation of Corporate Debtor	28/07/2004
3.	Authority under which Corporate Debtor is incorporated/Registered	Register of Companies-Gwalior
4.	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U51109MP2004PTC016793
5.	Address of the registered office and principal office (if any) of Corporate Debtor	101/F, Sector-1 Industrial Area, Rd - II Pithampur MP 454775
6.	Date of closure of Insolvency Resolution Process	03/09/2023
7.	Liquidation commencement date of Corporate Debtor	Hon'ble NCLT passed the Liquidation order on 01/09/2023, the said order was received on 03/09/2023.
8.	Name and registration number of the Insolvency Professional acting as Liquidator	Mr. Amit Chopra Reg. No. IBBI/IPA-001/IP-P00939/2017-2018/11543
9.	Address and e-mail of the Liquidator, as registered with the Board	Address: BCP Jain And Co. E-2/33 Arera Colony, Bhopal, Madhya Pradesh, 462016 E-mail: amit.chopra.ca@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: BCP Jain And Co. E-2/33 Arera Colony, Bhopal, Madhya Pradesh, 462016 E-mail: cirp.bmpl@gmail.com
11.	Last date for submission of claims	03/10/2023

Notice is hereby given that the National Company Law Tribunal **Indore Bench**, has ordered the commencement of liquidation of **M/s Bhagwan Motors Private Limited** on 01/09/2023, however, a copy of the said order was received on 03/09/2023

The stakeholders of **M/s Bhagwan Motors Private Limited** are hereby called upon to submit their claims with proof on or before **03/10/2023**, to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The claim forms for the purpose of submission of claims can be downloaded from the website of IBBI (<https://ibbi.gov.in/en/home/downloads>), relevant claim forms are available under Downloads Section of the website [Refer S.No. 3 in the Table – “Forms under the Insolvency and Bankruptcy Board of India (Liquidation process) Regulations, 2016”].

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



**AMIT CHOPRA
LIQUIDATOR**

M/S BHAGWAN MOTORS PRIVATE LIMITED

Reg. No. IBBI/IPA-001/IP-P00939/2017-2018/11543

Address: BCP Jain And Co. E-2/33 Arera Colony,
Bhopal, Madhya Pradesh, 462016

AFA valid till 21/06/2024

Date: 07/09/2023

Place: Bhopal

Krishna Janmotsav held at Pragma Girls School



OUR STAFF REPORTER
Indore

Krishna Janmashtami was celebrated by Pragma Girls School at their campus. The programme began with the Aarti 'Kunjbihari ki Giridhar Krishna Murari' dedicated to Lord Krishna. Little students presented a beautiful dance depicting the birth of Krishna. Girls were dressed as Radha and their dance created a different atmosphere.

The students performed lezim dance to reach the premises, where the dahi handi programme was organised. The 'dahi handi' was the centre of attraction. The students made a

planned pyramid and then Kanhaiya standing at the top of the pyramid broke the pot filled with Dahi and Mishri. The slogan 'Nand Ghar Anand Bhayo Jai Kanhaiya Lal Ki' was raised in between and children standing in the gallery were showering flowers on the winners of dahi handi competition.

The combination of reverence and faith in the eyes of little children was soothing to eyes. On this occasion, Principal in-charge Rashmi Shah sent Krishna Janmashtami greetings to the students and said that we have a lot to learn from his life, Krishna is ideal in every form. At last prasad was distributed to the children.

Admission ceremony held at Choithram College



OUR STAFF REPORTER
city.indore@fpj.co.in

The Choithram College organised an admission ceremony for all newly admitted students on the occasion of Teacher's Day, along with cultural presentations and oath taking ceremony.

Dr. Vasundhara Kalewar, ophthalmologist and educationist was present as the chief guest of the programme. The speech of executive trustee Ashwini Verma inspired everyone to

do good work continuously. Principal of Optometry, Dr Milind Rokade gave the welcome speech.

All the teachers and students, along with Rajwani were present at the event. On the occasion, college Principal Rita Jain administered the oath to all the students and made them aware about the rules and regulations of the college. The event was conducted by Aarti Verma and Jayshree Pathak. Gratitude was done by Assistant Professor Kapil Tare.

FLO Indore to hold 'SheRises' Conclave and Expo

Unleashing Potential, Igniting Ambition

Indore : The city of Indore is abuzz with expectation as FLO (FICCI Ladies Organisation), Indore introduces the highly anticipated SheRises Conclave and Expo, to be held on September 15. Under the captivating theme 'Unleashing Potential, Igniting Ambition,' the event aims to propel women-led businesses and entrepreneurs from Madhya Pradesh and beyond into the spotlight. The curtain raiser to announce the forthcoming conclave was done by Shark Tank India's Aman Gupta, celebrated for his role in steering boAt

to success in the wearable technology domain.

The upcoming conclave stands as a catalyst for growth, offering fertile ground to scale existing businesses or initiate new ventures. It transcends the boundaries of a networking event, morphing into a comprehensive avenue for acquiring new knowledge, accessing untapped markets and forging connections. Mamta Bakliwal, chairperson of FLO Indore said, 'It's a unique ecosystem designed to nurture businesses with essential growth elements, strategically aligned with government support and MSME schemes.

Attack on BJP's 'Jan Aashirwad Yatra' Neemuch incident was not over land acquisition: Forest officials

OUR STAFF REPORTER
city.bhopal@fpj.co.in

The forest department authorities have denied the rumors that the stone pelting on the BJP's 'Jan Aashirwad Yatra' in Neemuch district on Tuesday was over alleged land acquisition being done by the department.

After the attack there was a buzz that the demonstrators were allegedly protesting the forest department proposed land acquisition drive to develop Gandhi Sagar Sanctuary in view of the possible translocation of cheetahs there. The forest officials of Mandsaur and Neemuch told Free Press that there is no land acquisition drive underway and the protest has nothing to do with the Gandhi Sagar Sanctuary. The protest was staged over some political issue, they added. Mandsaur district forest officer, Sanjay Raykhare said there was only one Karanpura village inside the sanctuary and it has already been vacated. The villagers were shifted after being duly compensated. As far as protest by villagers on Tuesday night is concerned it has no link with the Sanctuary, rather it had political hues, said the officer, adding, "if the villagers had any issue regarding the sanctuary then they would have approached us."

LEADERS TARGETING EACH OTHER FOR STONE ATTACK ON YATRA

CM, VIJAYVARGIYA, NATH SWING INTO ACTION

PEOPLE WITH CONGRESS LINKS PELTED STONES AT YATRA: MISHRA

OUR STAFF REPORTER
city.bhopal@fpj.co.in

The ruling party and the opposition have blamed each other for the incident in which stones were thrown at Jan Aashirwad Yatra in Neemuch.

Chief Minister Shivraj Singh Chouhan, national general secretary of the BJP Kailash Vijayavargiya and others targeted the Congress for the incident.

Chouhan said the Congress was worried because of the response the Jan Aashirwad Yatras were getting everywhere. MPCC president Kamal Nath talking about stones earlier raises doubts, he said. An inquiry into the incident has been ordered and that the Congress should not have involved in such an act, he said. According to Vijayavargiya, behind the incident, there may be a conspiracy to kill some people, because the attackers were raising the slogan - "Jai, Jai Kamal Nath."

Home minister Narottam Mishra said an FIR had been registered against Khema Gurjar and seven others in connection with the incident.

The identified attackers have links with the Congress, Mishra said.

On the other hand, Nath said the attack on Jan Ashirwad Yatra indicated people's anger at the government.



It is an example of people's no-confidence in the BJP government which is putting impractical burden of cheetah project on the residents of this region, Nath said.

The project has adverse affect on the farmers and the villagers, since there is no place for grazing animals, he said, adding that if the Congress forms the next government, the party will work for farmers' welfare.

After the incident, the administration has beefed up the security for Jan Aashirwad Yatras.

The police headquarters has told the administration of each district, through which the Yatra is passing to deploy adequate policemen on the route, so that there may not be any violence.

Around 80% fencing work of Gandhi Sagar Sanctuary completed

Gandhi Sagar Wildlife Sanctuary is being developed as the next home for the Cheetah translocation project. The sanctuary is located on the northern boundary of Mandsaur and Neemuch districts. Mandsaur district forest officer, Sanjay Raykhare told Free Press that 80 per cent fencing work is over. The prey base is being also increased and for the same, 266 Cheetahs have been brought from other places including Narasinggarh and Kanha. The target is to increase the Cheetah population to 700 to 800, he added. Gandhi Sagar Sanctuary has also approached Van Vihar National Park for cheetahs. Van Vihar director Padmapriya Balakrishnan told Free Press that a request has been made by Gandhi Sagar sanctuary for Cheetah's but in monsoon, it is impossible to catch them and this will be done after rain recedes.

Franklin Templeton Mutual Fund

Cordially invites you for a program under it's Investor Education and Awareness Initiative.

Venue :
Hotel Lemon Tree,
3 RNT Marg, Indore

Date: 9th September, 2023
Time: 7.30 p.m.

Contact Person: Vishal Rathore (9893028690)

Due to limited seats, entry will be provided to registered attendees only. Please call on the above number to register by tomorrow.

All Covid protocols will be followed.

We look forward to your participation.



FRANKLIN
TEMPLETON

Registered office: One International Center, Tower 2, 12th & 13th Floor, Senapati Bapat Marg, Elphinstone (West) Mumbai - 400013

Mutual Fund investments are subject to market risks,
read all scheme related documents carefully.



Sylph Technologies Limited
CIN: L36100MP1992PLC007102

Regd. Office: 201 E, Johari Palace, 51, M.G. Road, Indore-452001
Corp. Office: SF/5/A, (205/A), Shangrila Arcade, Nr. Shyamal Cross Road, Vejalpur, Ahmedabad-380051; Contact No: 99777-0023
Website: www.sylphtechnologies.com; E-mail: sylph_tg@yahoo.com

Notice of 31st Annual General Meeting and Remote e-voting

Notice is hereby given that the 31st Annual General Meeting (AGM) of the Members of Sylph Technologies Limited on **Thursday, 28th September, 2023 at 02.00 P.M. (IST)** through Physical mode at the registered office of the company.

The Annual Report of the Company including the Notice convening the AGM of the Company was sent through electronic mode to all the Members whose email IDs are registered with the Depository Participant(s)/ Company's Registrar & Share Transfer Agents, Purva Sharegistry India Pvt. Ltd. remote e-voting (voting on resolutions proposed at the AGM through electronic mode).

Pursuant to Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014, the Company is pleased to provide remote e-voting facility to its Members enabling them to cast their vote electronically for all the resolutions as set in the AGM Notice dated September 04, 2023. The Company has availed the remote e-voting services as provided by Central Depository Services Limited (CDSL). Ms. Purтика Dhaneshwar, Practicing Company Secretary, Indore, has been appointed as Scrutinizer for conducting the e-voting process in fair and transparent manner. The voting period begins at 9.00 A.M. (IST) on Monday, September 25, 2023 and ends at 5.00 P.M. (IST) on Wednesday, September 27, 2023. During this period, Members of the Company whose name appears in the Register of Members / Beneficial Owners as on the cut-off date i.e. Friday, September 22, 2023, may cast their vote electronically. Once the vote on resolution(s) is cast by Member, the Member shall not be allowed to change it subsequently. The remote e-voting module shall be disabled by CDSL for voting thereafter.

Any person, who become Member of the Company subsequent to the sending of email / dispatch of Annual Report and their names appear in the Register of Members / Beneficial Owners as on the cut-off date can attend the AGM through Physical mode at the registered office of the company and send a requisition quoting Folio No. / DP-ID-Client ID for obtaining copy of the Notice and Annual Report, to the Registered Office of the Company or RTA, Purva Sharegistry India Pvt. Ltd. The Members are requested to follow the instructions given in Note the Notice of AGM to get the login ID & Password for remote e-voting.

Members who cast their votes electronically shall not be allowed to vote again at the AGM. However, in case a Member, who has cast his vote electronically, can attend the AGM through Physical mode at the registered office of the company. The Notice of AGM is available on the website of the Company viz. www.sylphtechnologies.com and also on website of CDSL www.cdslindia.com. In case of queries / grievances with regard to e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at evoting@cdslindia.com or CDSL's Toll Free Number 1800 22 55 33 for any information or clarification regarding e-voting.

By Order of the Board
for Sylph Technologies Limited
Sd/-
Pranay Vaid, Managing Director
DIN: 09816710
Place: Indore
Date: 05th September, 2023



Godha Cabcon & Insulation Limited
CIN : L01100MP2016PLC041592

Regd. Office: 36-D, Sector-B, Sanwer Road Industrial Area, Indore-452 006 (M.P.)
E-mail: compliance.godhacabcon@gmail.com; Website: www.godhacabcon.com

Notice of 07th Annual General Meeting and Remote e-voting

Notice is hereby given that the 07th Annual General Meeting (AGM) of the Members of Godha Cabcon & Insulation Limited on **Wednesday, 27th September, 2023 at 02.00 P.M. (IST)** through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM").

The Annual Report of the Company including the Notice convening the AGM of the Company was sent through electronic mode to all the Members whose email IDs are registered with the Depository Participant(s)/ Company's Registrar & Share Transfer Agents, Ankit Consultancy Pvt. Ltd. remote e-voting (voting on resolutions proposed at the AGM through electronic mode).

Pursuant to Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014, the Company is pleased to provide remote e-voting facility to its Members enabling them to cast their vote electronically for all the resolutions as set in the AGM Notice dated August 14, 2023. The Company has availed the remote e-voting services as provided by Central Depository Services Limited (CDSL). Mr. Vishal Mehra, Practicing Company Secretary, Indore, has been appointed as Scrutinizer for conducting the e-voting process in fair and transparent manner. The voting period begins at 9.00 A.M. (IST) on Sunday, 24th September 2023 and ends at 5.00 P.M. (IST) on Tuesday, 26th September, 2023. During this period, Members of the Company whose name appears in the Register of Members / Beneficial Owners as on the cut-off date i.e. Friday, 15th September, 2023, may cast their vote electronically. Once the vote on resolution(s) is cast by Member, the Member shall not be allowed to change it subsequently. The remote e-voting module shall be disabled by CDSL for voting thereafter.

Any person, who become Member of the Company subsequent to the sending of email / dispatch of Annual Report and their names appear in the Register of Members / Beneficial Owners as on the cut-off date can attend the AGM through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") and send a requisition quoting Folio No. / DP-ID-Client ID for obtaining copy of the Notice and Annual Report, to the Registered Office of the Company or RTA, Ankit Consultancy Pvt. Ltd. The Members are requested to follow the instructions given in Note the Notice of AGM to get the login ID & Password for remote e-voting.

Members who cast their votes electronically shall not be allowed to vote again at the AGM. However, in case a Member, who has cast his vote electronically, can attend the AGM through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM"). The Notice of AGM is available on the website of the Company viz. www.godhacabcon.com and also on website of CDSL www.cdslindia.com. In case of queries / grievances with regard to e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting manual available at evoting@cdslindia.com or CDSL's Toll Free Number 1800 22 55 33 for any information or clarification regarding e-voting.

By Order of the Board
For Godha Cabcon & Insulation Limited
Dipesh Godha
CEO cum Director
DIN: 07529876
Place : INDORE
Date : 07th September, 2023

Cyber safety session held at NDPS



OUR STAFF REPORTER
city.indore@fpj.co.in

New Digamber Public School conducted an awareness programme on cyber safety at its campus on Tuesday. The students of Classes IX-XII were the audience for this enlightening session. Additional DCP crime branch Rajesh Dandotiya took the session.

As internet crimes are growing at a fast pace, Dandotiya explained to the students about the cases and told them about certain rules and regulations to be kept in mind while using social media - like not to disclose their financial and so-

cial status and to avoid making friends on social media. He also specified that phishing and mocking someone on social media are punishable crimes.

The police can easily trace people who create fake IDs and indulge in such crimes. Dandotiya warned the students to be extra vigilant while making friends on social media. The session ended when Dandotiya shared his personal number and invited students to share their problems. Principal Winston Gomez presented the memento as a token of appreciation and gratitude.

SIBLINGS MISTAKEN FOR LOVERS THRASHED BY LOCALS IN CHHATARPUR

Bhopal: A case has been registered by police in Chhatarpur district where a brother and sister were brutally beaten by the locals, mistaking them for lovers. The incident took place on Raksha Bandhan (August 31). The boy identified as Atul Chaudhary, along with his sister, went to the police station and lodged a complaint under the provisions of IPC and SC/ST Act. Victim Atul Chowdhary and the girl were standing at a chaat-tikiya shop near temple located on Satai Road. They were assaulted there by the accused, on which the police have registered a case, police said. The video of incident has gone viral on social media with many claiming that accused belonged to right-wing Hindu organisation Bajrang Dal. The superintendent of police Amit Sanghi said there was no concrete evidence to prove that accused had any link with Bajrang Dal and complaint filed with police had no mention of their association with any organisation.



Bank of India
सिस्को की वयामुकी
Relationship beyond banking

POSSESSION NOTICE For Immovable Property (See Rule 8 (1))
(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas

The undersigned being the Authorized Officer of BANK OF INDIA under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27.06.2023 calling upon the Borrower 1. Mr. Prakash Ranasara S/o Mr. Mahesh Chandra Ranasara, Add. Plot No. 90-A, Parshwanath Colony, R.T.O. Road, Sudama Nagar, Indore (M.P.) 452009, 2. Mrs. Urmila Ranasara W/o Mr. Prakash Ranasara, Add. Plot No. 90-A, Parshwanath Colony, R.T.O. Road, Sudama Nagar, Indore (M.P.) 452009, 3. Mrs. Babita Jain W/o Mr. Vijay Kumar (Guarantor) Add. 29, Sukhdev Nagar Extension, Indore 452005 to repay the amount mentioned in the notice being Rs. 2,46,282.64 (Rupees Two Lac Forty Six Thousand Two Hundred Eighty Two & Sixty Four Paisa Only) within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub Section (4) of the Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 01 day of 09 of the year 2023.

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the BANK OF INDIA for an amount of Rs. 2,46,282.64 (Rupees Two Lac Forty Six Thousand Two Hundred Eighty Two & Sixty Four Paisa only) less repayment if any, and interest and charges thereon.

The Borrower's/Guarantor's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Mortgage Property:-
EQM of Plot No. 90-A (Southern Part), Parshwanath Nagar, Indore in the name of Mr. Prakash Ranasara S/o Mahesh Chandra Ranasara and Smt. Urmila Ranasara W/o Prakash Ranasara admeasuring area 46.46 Square meter. Boundaries: East: Plot No. 65-A, West: Colony Road, North: Remaining Part of Plot No. 90-A, South: Plot No. 91-A

Date : 06.09.2023
Place : Indore

Authorized Officer-
Bank of India

Silver Oak (India) Limited

CIN: L11531MP1984PLC002635
Reg. Off.: Plot No.110, Sector-1, Industrial Area, Pithampur-454775, Dist. Dhar (M.P.)
Phone : 07292-2577040, 4023742, E-mail: silveroak.indore@gmail.com

NOTICE OF 39th ANNUAL GENERAL MEETING

NOTICE is hereby given that:

1. The 39th Annual General Meeting of the Company will be held on **Thursday, the 28th day of September, 2023 at 01.00 P.M. at the Registered Office of the Company at Plot No. 110, Industrial Area, Sector-1, Pithampur- 454 775, Dist. Dhar (M.P.) to transact the special business as set out in the notice of the 39th Annual General Meeting of the Company dated 5th September, 2023.**

2. Electronic copies of the Notice of the AGM have been sent to all the members whose email IDs are registered with the Company/ Depository Participant(s). Physical copies of the same have been sent to all other members at their registered address in the permitted mode. The notice of the meeting and other related documents are available at the website of the company and the registered office of the company on all working days except Sunday, between 11:00 A.M. to 1:00 P.M. upto the date of Annual General Meeting.

The electronic transmission and physical dispatch of Notice of AGM and other related documents was done during the period 05th September, 2023 to 06th September, 2023.

3. The business to be transacted at the AGM to be held on Thursday, 28th day of September, 2023 at 01.00 P.M. may be transacted through electronic voting system and the Company is providing facility for voting by electronic means. The Company has engaged the services of Central Depository Services (India) Limited ("CDSL") to provide e-voting facilities. The e-voting facility is available at the link: www.evotingindia.com.

The e-voting facility will be available during the following voting period from 09.00 A.M. of September, 25, 2023 upto 5.00 P.M. of September, 27, 2023. The e-voting shall not be allowed beyond the said date and time.

The voting rights shall only be available only to such members/ beneficial owners of the Company as on the cut-off date of September 21, 2023.

Any person, who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. September 21, 2023, may obtain the login ID and password by sending a request at: helpdesk.evoting@cdslindia.com.

A member may participate in the meeting even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the meeting.

However, if you are already registered with CDSL, for remote e-voting then you can use your existing user ID and password for casting your vote. If you forgot your password, you can reset your password by using "Forgot user Details / Password" option available on www.evotingindia.com.

4. Members are hereby informed that pursuant to the provisions of Section 91 of the Companies Act, 2013 and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015, that the Register of Members and Share Transfer Books of the Company will remain closed from September 21, 2023 to September 28, 2023 (both days are inclusive) for ensuing Annual General Meeting of the Company.

By Order of the Board of Directors
For **SILVER OAK (INDIA) LIMITED**
Deepak Meena
Company Secretary
Place: Indore
Date: 05.09.2023

SCHEDULE II FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF BHAGWAN MOTORS PVT. LTD. (CIN-U51109MP2004PTC016793)		
Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Bhagwan Motors Pvt. Ltd.
2.	Date of incorporation of corporate debtor	28/07/2004
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies-Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MP2004PTC016793
5.	Address of the registered office and principal office (if any) of corporate debtor	101/F, Sector-1 Industrial Area, Rd - II Pithampur MP 454775
6.	Date of closure of Insolvency Resolution Process	03/09/2023
7.	Liquidation commencement date of corporate debtor	Hon'ble NCLT passed the Liquidation order on 01/09/2023, the said order was received on 03/09/2023
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Amit Chopra Reg. No. IBBI/PA-001/IP-P00939/2017-2018/11543
9.	Address and e-mail of the liquidator, as registered with the Board	Address: BCP Jain And Co. E-2/33 Arera Colony, Bhopal, Madhya Pradesh, 462016 E-mail: amit.chopra.ca@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: BCP Jain And Co. E-2/33 Arera Colony, Bhopal, Madhya Pradesh, 462016 E-mail: cbp.bmpl@gmail.com
11.	Last date for submission of claims	03/10/2023

Notice is hereby given that the National Company Law Tribunal Indore Bench, has ordered the commencement of liquidation of **M/s Bhagwan Motors Private Limited** on 01/09/2023, however, a copy of the said order was received on 03/09/2023. The stakeholders of **M/s Bhagwan Motors Private Limited** are hereby called upon to submit their claims with proof on or before 03/10/2023, to the Liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The claim forms for the purpose of submission of claims can be downloaded from the website of IBBI (<https://ibbi.gov.in/en/home/downloads>), relevant claim forms are available under Downloads Section of the website [Refer S.No. 3 in the Table - "Forms under the Insolvency and Bankruptcy Board of India (Liquidation process) Regulations, 2016"].

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 07/09/2023
Place: Indore

Sd/-
AMIT CHOPRA
LIQUIDATOR

M/S BHAGWAN MOTORS PRIVATE LIMITED
Reg. No. IBBI/PA-001/IP-P00939/2017-2018/11543
Address: BCP Jain And Co. E-2/33 Arera Colony, Bhopal, Madhya Pradesh, 462016
AFA valid till 21/06/2024

